

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT :

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY, 2020 / 18TH VAISAKHA, 1942

B.A. (TMP) No.2651 /2020

(Against the Crime No. 739/2019 of Chengamanad Police Station)

And

(Against CP No 7/2020 of Judicial First Class Magistrate Court I Aluva)

Petitioner/3rd Accused

Lalkitchu, S/o Krishnan,
Aged 34 years, Kizhakkedath House,
Thiruvillamkunnu Bhagam, Akapparambu,
Nedumbassery Village, Ernakulam, Pin-683589.

By Adv. Sri. S. Krishnakumar
Sri. Arun George. D

Vs

Respondents/Complainants

1. The State of Kerala represented by the Public Prosecutor, High Court of Kerala, Ernakulam.
2. The SHO,
Chengamanad Police Station,
Chengamanad, Ernakulam District.

SRI. AJITH MURALI, PP
SRI. SANTHOSH PETER SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 08.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

This Bail Application filed under Section 439 of Criminal Procedure Code was heard through Video Conference.

When this Bail Application came up for consideration, the learned Counsel for the petitioner submits that he is withdrawing the Bail Application with liberty to move again before this Court.

The offence alleged in this case includes an offence punishable under Section 302 of the Indian Penal Code. Without going through the case diary and without having a detailed hearing in this matter, I am not in a position to decide this matter. In such circumstances, it is better to hear this matter after vacation when the regular court starts sitting.

Hence this Bail Application is dismissed as withdrawn with a liberty to the petitioner to move before this Court again after vacation when the regular court starts sitting.

P.V.KUNHIKRISHNAN, JUDGE

pkk